

By E-Mail/Speed post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-81/2023/ 9948 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Nagaon

Dated Guwahati, the 5th October, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. CJM(N)/2998, dated 16.09.2023

Sir,

With reference to the above, I am directed to inform you that Shri Pranab Sarma, Chief Judicial Magistrate, Nagaon, has been allowed to avail LTC for the block period of 2022-2025, to travel to Jaipur via New Delhi, along with his wife Smti. Ipsita Borthakur (daughter of Shri Anil Borthakur) and his son Shri Krishanu Sarma, w.e.f. 23.11.2023 to 28.11.2023, by the shortest possible route, as per existing Rules.

Shri Pranab Sarma has been allowed to draw advance payment of Rs. 1,20,000/- (Rupees one lakh and twenty thousand).

Shri Sarma may be informed accordingly.

Thanking you,

Yours faithfully,

SAI-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/2023/ 9948-9952 /A.
Copy to:-

Dated 5th October, 2023

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Pranab Sarma, Chief Judicial Magistrate, Nagaon for information with reference to his letter dated 16.09.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

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4/10/23
REGISTRAR(VIGILANCE)

SAI
04.10.2023